- (c) Review by Government on the working of the Centre.
- [Placed in Library. See No. LT-4159/87 for (a) to (c).]
 - (iii) (a) Annual Report and Ac-. counts, of the Vishwayatan Yoga-shram, New Delhi, for* the year 1986-86, together with the Auditors' Report on the Accounts,
 - (b) Review by Government on the working of the Yogashram.
 - (c) State ment giving reasons fAr the delay in laying the papers mentioned at,,Ja) above.

[Placed in Library. See No. LT-4267/87 for (a) to (c)]

REPORTS OF THS PUBLIC ACOUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg $t_{\rm O}$ la $_{\rm v}$ on the Table $_{\rm a}$ copy each (in English and Hindi) of the following Reports. of the Public Accounts Committee:

- (f) Seventy-sixth Report on delay in development of an equipment for Air Force.
- (ii) Seventy-sevnth Report on Union Excise Dutiesi-Non-levy of duty on products captively'consumed—Cellulose Xanthate.
- (iii) Eighty-second Report onaction taken on their 43rd Report(Eighth Lok Sabha) on Central. ^Excise—Impact'of reduction in dutyon prices of refrigerators and tyres*
- (iv) Eighty-third Report on action taken an the 44th Report (Eighth Lok Sabha) on Review ₀n the working of the Department of Defence Supplies.

REPORT OF THE RAILWAY CON-VENTION COMMITTEE (1985)

श्री भगतराम मनहर (मध्य प्रदेश):
श्रीमन, में संज्ञाधन जुटाने संबंधा समिति
के छडे प्रतिवेदन—रेलवे योजना वित्त को
बढ़ावा देने के लिए सार्वजनिक ऋण लिया
जाना—में भ्रन्तिविष्ट सिफारिशों पर
सरकार द्वारा की गई कार्यवाहा के संबंध
में रेलवे अभिसमय समिति के आठवें
प्रतिवेदन को एक प्रति (अंगेजो तथा
हिन्दों में) सभा पटल पर रखता हूं।

REPORTS OF STUDY TOURS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRD3ES

SHRI RADHAKISHAN MALAVIYA (Madhya Pradesh); Sir, I beg t₀ lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes: —

- (i) Report of the Study Tour of; Study Group I of the Committee on its visit to Calcutta, Arunachal Pradesh, Andaman and Nicobar Islands and Madras during January/ 1987.
- (ii) Report of Study Tour of jptudy Group II of the Committee On its visit to Trivandrum, Cochin, "Lakshadweep Bangalore and Bombay during January, 1987.

MOTION FOR ELECTION TO THEeouNcn. OF INSTITUTES OF TECHNOLOGY

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI). Sir, I beg to move the following. Motion:

"That in pursuance of clause (k) of subsection (2) of section 81 of

the Institutes of Technology (59 of 1961), this House. do | proceed to elect, in such manner as the Chairman may direct, one mem- j ber from among the members of | the House to be member of the j Council established under subsection (1) of section- 31 of the said Act.

The question was put and fhe motion was fidopted.

MR. CHAIRMAN: Special Mentions. Mr. Prashant.

REFERENCE TO THE REPORTED RAISING OF THE ISSUE OF REFE-RENDUM IN KASHMIR BY PAKISTAN.

SHRI DHARAM CHANDER PRA-SHANT (Jammu and Kashmir): Mr. Chairman, Sir, I am. raising a very important issue which pertains to the State of Jammu and Kashmir: its accession to India. Sir, the State actfeded to India on the 26th October 1947 when Maharaja Hari. Singh signed the instrument of Accession -with the support.

MR. CHAIRMAN: Mr. Kalmadi, vny aie you standing up?

SHRI DHARAM CHANDER PRA, SHANT:... of Sheikh Mohammad Abddullah who was the leader of Kashmir. This accession was constitutionally and legally valid, because the instrument was signed by the Maharaj a with the support of Sheikh Abdulla who was the leader of Kashmir, sole leader of Kashmir. But, unfortunately, the leaders of Pakistan are harping on the old tune demanding piebeseite or referendum for Kashmir, which has no validity. According to all canons of justice, the State is part of India, irrevocable part of India. On 6th February 1954 the State Assembly took a decision that there will be no change in this issue; this issue of accession eould not be altered. But recently Mr. Zia-ul-Haq has made a state tent in the occupied area known

Azad Kashmir. He has equated Kashmir with Afghanistan saying that as Russian. troops are occupying Afghanistan, similarly the Indian troops are in Jammu, and Kashmir. Sir, the Indian troops are defending' borders of motherland and Kashmir is of motherland. But I don't understand a part the mentality of Pakistani leaden. Why are they crying and raising this issue again and again in internationa-forums and in other parts of the world It was decided that this issue wil be taken up according to the spir of the Simla, Agreement. But the say that We should take U. K resolutions into consideration to the Kashmir issue. AH the U. r-Resolutions say that there should b referendum in Kashmir. Thege Re solutions have no validity now. Dm iiig "-he last 40 years, the State. Jammu and Kashmir has made tr< mendous development because of i' being an integral part of India. I want that Pakistani leader should be warned that there shoul-not be any utterance of nature claiming that there should be plebiscite or referendum in Jammu and Kashmir which is an irrevocable and integral part of India. Thert cannot be any second thought about

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): What about that part of Kashmir which has been occupied by Pakistan?

SHRI DHARAM CHANDER PRA-SHANT: This two-third part of Kashmir is under illegal occupation c Pakistan. We demand that this pa which they call Azad Kashmir a which we call as so-called A; Kashmir, should be given back to because our State has every right claim that area which was forcib occupied by Pakistan. They se about 5000 Kabalis on 21st Octobt 1947. They killed people. Even the churches were attacked. Nuns were killed and women were raped. They plundered the houses. They say that the State belongs to Pakistan. We